

I once again thank all the Members of this House who have extended wholehearted support. (*Interruptions*) The hon. Member has put forward certain demands. In substance, those demands will be met. I appeal to the House to pass these demands unanimously. Thank you.

MR. CHAIRMAN: I shall now put the cut motion moved by Shri Banatwalla.

SHRIG.M. BANATWALLA: I seek leave of the House to withdraw my cut motion.

MR. CHAIRMAN: Is it the pleasure of the House that the cut motion moved by Shri Banatwalla be withdrawn?

SOME HON'BLE MEMBERS: Yes.

*The cut motion No. 1 was, by leave, withdrawn*

MR. CHAIRMAN: I shall now put the Supplementary Demands for Grants (General) to the vote of the House. The question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1990 in respect of the following demands entered in the second column thereof—

Demand Nos. 5, 8, 12, 15, 16, 17, 18 and 78."

*The motion was adopted*

21.07 hrs.

APPROPRIATION (NO. 6) BILL\*

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I beg to move for

leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1989-90.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1989-90."

*The motion was adopted*

PROF. MADHU DANDAVATE: I introduce\*\* the Bill.

I beg to move \*\*\*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1989-90, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1989-90, be taken into consideration."

*The motion was adopted*

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill. The question is:

"That clauses 2 and 3 stand part of the Bill."

*The motion was adopted*

*Clauses 2 and 3 were added to the Bill*

\*Published in Gazette of India Extraordinary part II, Section-2 dated 26.12.89.

\*\* Introduced with the recommendation of the President.

\*\*\* Moved with the recommendation of the President.

MR. CHAIRMAN: The question is:—

“That the Bill be passed.”

“That the Schedule, Clause I, the Enacting Formula and the Title Stand Part of the Bill.”

MR. CHAIRMAN: The question is:

“That the Bill be passed.”

*The motion was adopted*

*The motion was adopted*

*The Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill*

21.10 hrs.

PROF. MADHU DANDAVATE: I beg to move:

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 27, 1989/Pausa 6, 1911 (Saka)*